

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW- 202 -2020

Vernekar petroleum Transport Appellant

V e r s u s

Hindustan Petroleum Corp. Ltd. Respondent.

Adv. T. Sequeira for the Appellant.

**CORAM: DAMA SESHADRI NAIDU, J.
DATE: 8th December, 2020.****ORDER:**

According to the learned counsel for the appellant, the matter ought to have been listed before the designated Bench under the Arbitration and Conciliation Act. The Registry will look into it and place it accordingly.

DAMA SESHADRI NAIDU, J.

AP/-